

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No.415
IA/180/ND/2022 IN CP/83/ND/2022

IN THE MATTER OF:

Aco Developers Pvt. Ltd. & Anr.	...	Applicant
Versus		
Sky Scrapper Infra projects Private Limited & Ors.	...	Respondent

Order under Section 241-242 of Companies Act, 2013.

Order delivered on 10.03.2023

Coram:

Mr. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (JUDICIAL)

DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For Respondent Nos.2 to 4 : Mr. Giriraj Subramaniam, Adv. & Mr. Akhilesh Talluri, Adv.
For Respondent Nos.5 & 6 : Mr. Sidharth Chopra, Adv. & Mr. Navneet Thakran, Adv.

ORDER

IA/180/ND/2022

Ld. Counsel appearing on behalf of the Petitioner has stated that Respondent Nos.5 & 6 are proforma party. Respondent No.1 is company in which the Petitioner is holding 100% equity shares.

Ld. Counsel appearing on behalf of Respondent Nos.2 to 4 submitted that there are as many as 11 litigations pending between the parties. Nevertheless, he has not yet received copy of the paper book. The arguments raised are disputed by the Ld. Counsel for the Petitioners. Nevertheless, in the interest of justice, Ld. Counsel for the Petitioners is directed to make available another copy of the complete petition as well as IA/180/ND/2022 to the Ld. Counsel for Respondent Nos.2 to 4. The Ld. Counsel for the Petitioners has also shown that Respondent No.1 is a party in the said application and amended memo of parties be filed within one week. After filing of the amended memo of parties, notice be served upon all the said Respondents through all modes and also file affidavit of service.

Let the matter be fixed for hearing on **11.04.2023**.

Sd/-

DR. BINOD KUMAR SINHA,
MEMBER (TECHNICAL)

Sd/-

ASHOK KUMAR BHARDWAJ,
MEMBER (JUDICIAL)